

CR No.: 465/2019
U/s 397 Cr.PC
Shubhankar Nagar Vs Rajender Singh & others

25.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: None.

Arguments already heard in this case

In view of the directions by the Hon'ble High Court from time to time, the matter was reserved for pronouncement of judgment / clarification, if any, on the present revision petition through electronic mode on the last date of hearing.

The same is dictated and pronounced through electronic mode today .

Vide separate judgments pronounced today through electronic mode, present revision file is dismissed. The TCR be sent back with copy of the judgment. Revision file be consigned to record room after completion of all other necessary formalities. Copy of this order be given to both the sides through electronic mode. Copy of this order be also uploaded on the website.

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Date: 2020.08.25 14:24:09
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(Naveen Kumar Kashyap)
Revisionist Court
ASJ-04/Central/25.08.2020

BAIL APPLICATION

State v. Salim
FIR No. 655/2016
PS: Sarai Rohilla
U/S: 394,397,34 IPC

25.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Zia Afroz, Learned counsel for the applicant / accused Salim through VC.

An application for bail filed.

Issue notice to IO for filing reply.

Put up for arguments and appropriate orders on 01.09.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/25.08.2020

APPLICATION FOR ALTERATION OF CHARGE

State v. Ashutosh Mishra
(APPLICATION FOR ALTERATION OF CHARGE OF RIZWAN IQBAL)
FIR No. 535/2014
PS: Roop Nagar
U/S: 392,411,413,414,506,120B IPC

25.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Amjad Khan, Learned counsel for the applicant / accused
through VC.

This is an application for alteration of charge.

Arguments in detail heard.

Put up for clarifications, if any/orders today itself.

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ASJ-04/Central/25.08.2020

At 1 pm

At this stage,

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Certain clarifications required including number of accused persons in this case; whether notice be issued to other accused of this application i.e. whether their right is affected or not by such application .

As such, put up for further submissions, arguments and appropriate orders for 02.09.2020.

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ASJ-04/Central/25.08.2020

25.08.2020

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 01.04.2020, 01.05.2020, 01.05.2020, 24.06.2020.

On 24.06.2020, matter was adjourned for 25.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Joydeep Mazumdar (**informjd@gmail.com**), Ld. Counsel for Appellant/accused through VC.

Sh. Pawan Kumar, Ld. Addl. PP for the state/ respondent no.1 through VC .

Sh. B.K. Wadhwa (**cmohanmaini@gmail.com** and **baliwadhwa@gmail.com**) (**mobile no. 9811075837 & 8130896099**), Ld. Counsel for Respondent no.2/original complainant through VC.

Counsel for respondent no. 2 accepts notice of the present appeal.

Further, he submits that complete set of appeal be supplied to him through electronic .

Heard.

Same be supplied by the Appellant side within one week through electronic mode. As such, e-mail addresses be supplied by both sides on record during course of the day.

Reply be filed by next date of hearing with advance copy to appellant.

Further, it is stated by Ld. Counsel for Appellant that there are some directions passed by Hon'ble High court vide order dated 05.03.2020. It is further stated that some interim protection was given on 20.03.2020 by this and thereafter lock-down started. **As such, interim protection is to continue till further orders.**

Put up for further arguments on such interim protection aspect as well as arguments on the main appeal through electronic mode or otherwise , as the situation may be, on NDOH of 05.10.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/25.08.2020

NON-SURRENDER REPORT IN R/O UTP LALIT @ BABU

UTP Lalit @ Babu S/o Chander Pal
FIR No.: 415/2015
PS: Kotwali
U/s: 365,397,412,120 IPC &
25,54,59 Arms Act

25.08.2020

File taken up today as letter dated 24.08.2020 received from Jail Superintendent 8/9, Tihar Jail regarding non-surrender of UTP Lalit @ Babu in FIR no. 415/2015 PS Kotwali.

Put up for submissions by state and appropriate orders on

26.08.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/25.08.2020

MISC APPLICATION

**State v. Sunil & Others
(APPLICATIONS OF CHANDER PAL & SANJEEV)
FIR No. 415/2015
PS: Kotwali**

25.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Ravinder Aggarwal, learned counsel for applicants through VC
alongwith both the applicants through VC.

There are two applications for release of Jamatalashi articles filed on behalf of applicants Chander Pal Mistri and Sanjeev filed through counsel.

Reply dated 20/08/2020 filed by SI Dayanand. Copy supplied.

Part arguments heard.

Put up for further arguments including whether the mobile phones in question are part of case property or not.

As such, SI Dayanand to file further reply or to appear in person through VC on the next date of hearing.

Issue notice to IO accordingly.

Put up for further reply, arguments and appropriate order for
31/08/2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/25.08.2020**

MISC APPLICATION

**State v. Bhola S/o Alamuddin
FIR No. 79/2018
PS:Kotwali
U/S: 328, 379, 411, 34 IPC**

25.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr. Vinay Kumar, learned counsel for applicant through VC.

This is an application for release of *jamatalashi* article of the accused /applicant Bhola Reply dated 25/08/202 filed by IO. Copy supplied to the learned counsel for the accused through e-mail.

Arguments heard.

As such, mobile phone alongwith other articles as mentioned in the reply filed by SI Rajpal Meena today be released to the accused against acknowledgment, proper identification and verification as per rules. Copy of this order be given dasti through electronic mode to both the sides. Further copy of this order be also sent to SHO concerned for compliance.

With these observations present application is disposed off.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/25.08.2020**

BAIL APPLICATION
State v. Raj Bahadur
(APPLICATION OF SANJAY @ DHARAMVIR)

FIR No. 130/2014

PS: Kamla Market

U/S: 419, 420, 365, 392, 395, 412, 120B, 34 IPC

25.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr. Rajan Bhatia, learned counsel for applicant through VC.

Fresh application seeking regular bail on behalf of applicant / accused

Sanjay @ Dharamvir has been filed through counsel. It be checked and registered separately.

Issue notice to IO for filing of reply by the next date of hearing.

Put up for reply by the IO, arguments and appropriate orders for

31/08/2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/25.08.2020

INTERIM BAIL APPLICATION

State v. Raja Babu @ Gandhi

FIR No. 146/2018

PS:Timar Pur

U/S: 304 IPC

25.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Ayub Ahmed Qureshi, learned counsel for applicant through VC.

Today again time is sought by the learned counsel for the applicant / accused for further arguments and filing of case law.

As such, at his request, put up for further arguments, appropriate orders for **29/08/2020**.

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ASJ-04/Central/25.08.2020